

out. Now that they have come he wants to consult them.

13 hrs.

Shri A. K. Gopalan: That day we took about one hour for discussing this matter and we were all very much agitated on that day. The Minister should have thought about that aspect and consulted the Prime Minister, if necessary, and come with some agreed proposals. It is a very important matter. They could have consulted the Prime Minister earlier. The way in which the opposition is treated is very bad... (*Interruptions*).

Shri Hari Vishnu Kamath: I only want an assurance from you, Sir, that there will not be any need to give fresh notice and that it will automatically be put on the list of business for tomorrow. Because, may I invite your attention to the fact that the House, in its wisdom or otherwise, adopted the Report that day, to the effect that miscellaneous items should be concluded by 12.30. Today, it is 1 O'clock now and yet...

Mr. Speaker: That is because of other reasons.

Shri Hari Vishnu Kamath: So I would request you to ensure that this item comes in the list of business tomorrow, automatically, without any need for giving fresh notice.

Mr. Speaker: When the House holds it over, it will certainly come tomorrow.

13.02 hrs.

COMPANIES (AMENDMENT) BILL*

The Minister of Law (Shri G. S. Pathak): I beg to move for leave to introduce a Bill further to amend the Companies, Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

Shri G. S. Pathak: I introduce the Bill.

13.02½ hrs.

STATEMENT RE: COMPANIES (AMENDMENT) ORDINANCE, 1966

The Minister of Law (Shri G. S. Pathak): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Companies (Amendment) Ordinance, 1966, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT-7228/66*].

13.03 hrs.

METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) BILL*

The Minister of Mines and Metals (Shri S. K. Dey): I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good.

Mr. Speaker: The question is...

Shri U. M. Trivedi (Mandsaur): Before it is put to the House, may I ask for an explanation from the Minister? The preamble says "for the purpose of enabling the Central Government in the public interest to

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